

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 122/91
~~XXXXXX~~

199

DATE OF DECISION 24-1-1991

MS Raghunadhan Applicant (s)

Mr P Balagangadhara Menon Advocate for the Applicant (s)

Versus

The Sub Divisional Officer, Respondent (s)
Telegraphs, Perumbavoor & others.

Mr Mathew J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

Shri SP Mukerji, Vice Chairman

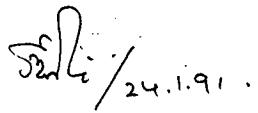
Heard the learned counsel of both the parties.

2 In this application, the applicant who ~~has~~ been working as casual mazdoor intermittently has claimed re-engagement and regularisation of service on the basis of his previous engagements. From the records it is revealed that the applicant has been representing about this matter to the Sub Divisional Officer, Telegraphs, Perumbavoor on 22.3.88 (Annexure-IV) and 11.1.91 (Annexure-V). Since the reliefs claimed by the applicant ~~is~~ are depended upon the verification of the matter of his previous employment on the basis of the employment register/engagement card etc., it is neither possible nor desirable for the Tribunal to enter into the facts at this stage. In the interest of

justice and expeditious disposal and redressal of the grievance of the applicant, we feel that it will be sufficient if the respondents are directed to dispose of the representations at Annexure IV and V on the lines as indicated below.

3 Accordingly, we admit this application and dispose of the same with the direction to the respondents to dispose of the representations at Annexure-IV and V expeditiously and in any case within a period of three months from the date of communication of this order. We also direct the respondents to consider any such documents which as the applicant is able to produce and such documents as should ~~not~~ be legitimately in the possession of the respondents, in connection with the reliefs claimed in the representations, before the same are disposed of.


N. Dharmadan
34.1.91
Judicial Member


S.P. Mukerji
24.1.91
(S.P. Mukerji)
Vice Chairman

24-1-91